

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 359 OF 2017 &
IA NO. 897 OF 2017

Dated: 14th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Rama Shanker Awasthi

... Appellant(s)

Vs.

Lanco Anpara Power Limited & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Avijeet Lala for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

ORDER

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant submitted that, he will file his written submission in this matter during the course of the day.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his written submission in this matter during the course of the day in the Registry.

Judgment is reserved.

(S.D. Dubey)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member